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ITEM NO.21

COURT NO.11

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil)...../2013
CC 16936/2013

(From the judgement and order dated 10/12/2012 in WP No.30002/2010, of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

UPSC

Petitioner(s)

VERSUS

AJIT KUMAR SINGH & ORS.

Respondent(s)

(With I.A. No.1 for c/delay in filing SLP)

Date: 30/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE H.L. GOKHALE
HON'BLE MR. JUSTICE J. CHELAMESWAR

For Petitioner(s)

Mr. L. Nageshwara Rao, ASG
Ms. Binu Tamta, Adv.
Mr. Dhruv Tamta, Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Heard Mr. Nageshwara Rao, learned Additional Solicitor
General appearing for the petitioner.

Issue notice returnable in four weeks.

In the meanwhile, there will be interim order making it clear
that as far as respondent No.1 is concerned, he will not have any more
chances to appear in the UPSC examinations.

(A.S. BISHT)
COURT MASTER

(SNEH LATA SHARMA)
COURT MASTER